

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 257/(MAH)/2017

CORAM:

Present:

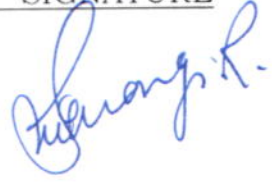
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: Unified Commodities
V/s.
Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
26	Shinangi Ray	Advocate for Pet.	

ORDER

TCP 257/I&BC/NCLT/MB/MAH/2017

For the Petitioner Counsel has stated that Insolvency Resolution process has already been initiated against this Corporate Debtor in CP 1202 of 2017 on 1.8.2017, this Petition is hereby dismissed with liberty to make its claim before Insolvency Resolution Professional appointed in CP 1202 of 2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)